

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No.36

IA 2097/2024 IN C.P. (IB)/2336(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **SIXTH SENSE INC**

V/s

CHUO SENKO ADVERTISING INDIA
PRIVATE LIMITED

Sec. 9 and 60(5) of Insolvency and Bankruptcy Code, 2016.

ORDER

IA 2097/2024

1. Adv. Avinash R. Khanolkar a/w adv. Khushbu Bhanushali for applicant is present.
2. Ld. Counsel for the respondents submits that their appeal against the order of this bench passed for execution of order in avoidance transactions has been filed before National Company Law Appellate Tribunal (NCLAT) and has been admitted.
3. List this matter for further consideration on **24.09.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
Prajakta

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)